

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 27/MP/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes in relation to the Change in Law claims of Adani Power Limited in terms of the Power Purchase Agreement dated 2.2.2007 read with Supplemental Power Purchase Agreement dated 5.12.2018 and consequential reliefs.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Adani Power Limited (APL) and Ors.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Kumar Gaurav, APL

Record of Proceedings

Since the order in the matter, which was reserved on 20.3.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for the Petitioner and the representative of the Respondent, APL submitted that the Pleadings are completed in the matter and the parties have already made their detailed submissions, which may be considered and the matter may be reserved for the order.

3. Considering the above, the Commission reserved the matter for order. The Commission also clarified that no coercive action, including the regulation of supply, will be taken against the Petitioner in respect of the Supplementary Invoice dated 13.10.2023 till the outcome of the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**